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COCP-961-2024

NARINDER PAL MAL

V/S

SANGEETA TETARWAL IAS COMMISSIONER MUNICIPAL
CORPORATION AMBALA

Present: Mr. Vinod Bhardwaj, Advocate,
Mr. Nipun Bhardwaj, Advocate,
Mr. Danish Davesar, Advocate,
for the petitioner.

None for the respondent.

Neither the compliance report has been filed by the respondent nor she is represented before this Court, despite due intimation already having been sent to her by the office of the Advocate General, Haryana.

This has called for initiation of the coercive process against the respondent.

Adjourned to 19.09.2024.

Since the present adjournment has been occasioned because of the default of the respondent, therefore, she is burdened with costs of Rs.10,000/- to be deposited with the Punjab and Haryana High Court Lawyers Welfare Fund.

Further, to ensure the presence of the respondent before this Court on the next date of hearing, bailable warrants be issued against her, to be executed through the SHO of the concerned area.

08.05.2024

parveen kumar

(RAJBIR SEHRAWAT)
JUDGE